DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 01.10.2009

Meeting No. 22/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 01.10.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1	Sh. Shaish Kumar	I.A.	DIPP
2	Sh. T.M. Skaria	DDG	DGFT
3	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of the meeting held on 24.09.2009. Thereafter, agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	**460 A**	M/S. GILLETTE DIVERSIFIED OPP. PVT. LTD., CHENNAI	M. No. 22 DT. 01.101.2009	**Status: Approved.**
	HQ File :01/85/050/0021/AM10	RLA File :04/24/40/0059/AM09	Lic.No. 0410096446 DT. 12.06.2008	

The case was considered by the committee as per agenda. Committee noted the written comments received from Deptt. of Chemicals & Petrochemicals vide letter No.4601/47/2009-PC-II dt. 01.09.2009 and ratified the norms as under:-

Export Item	Qty.	Import Item	Qty.
Shaver Brush {containing 13333.13Kg of Styrene Acrylonitrile Copolymer (MM ASA BC 90 WH/GY 005 Luran S778 T), 1904.73 Kg of Bristle white Nylon 0.2mm & 2380.92Kg of Relevant Anchor Wire (Brass)}	17500Kg	1. Styrene Acrylonitrile Copolymer (MM ASA BC 90 WH/GY 005 Luran S 778 T)	13999.78Kg
		2. Bristle White Nylon 0.2mm	1999.70Kg
		3. Relevant Anchor Wire (Brass)	2404.72Kg

RA to take consequential action as per policy procedure.

2	**461**	M/S. GILLETTE INDIA LTD., CHENNAI	M. No. 22 DT. 01.10.2009	**Status: Deferred.**
	HQ File :01/85/050/0073/AM10	RLA File :04/24/40/0094/AM10	Lic.No. 0410106396 DT. 27.07.2009	

The case was considered by the committee as per agenda. It was noted that minuscule manufacturing process as in this case is not covered under para 4.7 of HBP- Vol.I. The Committee therefore decided to seek comments from Policy-4, Jt. DG (TM). To be relisted on 29.10.2009

3	**462**	M/S. BGH EXIM LTD., KOLKATA	M. No. 22 DT. 01.101.2009	**Status: Rejected.**

HQ File :01/85/050/0272/AM09/	RLA File :02/24/40/00283/AM09	Lic.No. 0210124155 DT. 12.03.2009

M/s. BGH Exim Ltd vide letter dated 04.09.2009 has represented against rejection of case and has stated that 50% utilization of imported tea has been shown in the Shipping Bills which has been blended with indigenous tea and exported as Blended Tea, as per SALC Circular dated 01.03.1999 & 05.07.1999. Committee perused the Shipping Bills and found that in SB No. 000852 dt. 03.07.2009: Blend Ratio is not 50:50 while in SB No. 000851 dt. 03.07.2009: Blend Ratio is 50:50 & in SB No. 000732 dt. 11.06.2009 :Blend Ratio is 50:50.
Facts are different from what the applicant has stated. Moreover, export description does not show export product is 50:50 in all SBs. Accordingly Committee decided to maintain status quo.

463	M/S. KOHLICO FOODS BEVERAGES PVT. LTD., MUMBAI	M. No. 22 DT. 01.101.2009	**Status: Deferred**
HQ File :01/85/162/442/AM08/	RLA File :03/94/40/291/AM08	Lic.No. 031043691 DT. 20.07.2007	

The case was considered by the committee as per agenda. RA has been requested to conduct a physical verification of the applicant Firm.. Reply is awaited. It was decided to remind RA. To be re-listed on 29.10.2009.

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464	M/S. ESSEM TECHNOPINZ PVT. LTD., NASHIK	M. No. 22 DT. 01.101.2009	**Status: Deferred**
HQ File :01/(80)/85/50/457/AM08	RLA File : 31/24/40/00205/AM08	Lic.No 3110030878 DT. 21.09.2007	

The case was considered by the committee as per agenda. The Committee decided to seek following information from applicant:

(i) Why export description does not mention twin balls in each ball point tip,
(ii) Whether this is mentioned in SBs for material already exported under this Advance Authorisation
(iii) As per Policy Circular No. 20 dated 05.12.207, representation against NC decision is to be submitted within 4 months from the date of NC decision. Why the applicant did not submit the representation within the prescribed time limit.

Case to be relisted on 29.10.2009.

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465	M/S. DR. WILLMAR SCHWABE INDIA PVT. LTD., NOIDA	M. No. 22 DT. 01.101.2009	**Status: Approved.**
HQ File :01/(82)/85/50/0044/AM08	RLA File :05/24/40/00826/AM07	Lic. No. 0510203948 DT. 22.05.2007	

The case was considered by the Committee as per agenda. It was noted that a similar case of the same firm for the same export product was approved in NC Meeting No.19/AM10 dated 10.09.2009 in advance authorization No.0510247232 dt. 04.08.2009 allowing 10 % wastage. The Committee decided to approve this case on repeat basis as under, subject to Policy Circular No. 92 dated 04.06.2009:

Export Item	Qty.	Import Item	Qty.

White Sugar Unarzneiliche Globuli	84.000MT	Beet Sugar	92.4MT
		Paper Bag Size 840MM X 360 MM Dia	As per packing policy

RLA to take consequential action as per policy/procedure.

7	**466** **Case No.:13/26/85-ALC3/2007**	M/S. NUTHATCH NUTRICARE TECHNOLOGIES,	M. No. 22/10 dt. 01.10.2009	**Status: Approved.**
	HQ File :01/85/050/00081/AM08/	RLA File :07/24/040/00431/AM08/	Lic.No/Date:0710053292 11.09.2007	

The case was considered by the committee as per agenda. The case was referred to MFPI on 11.08.2008. Comments have not been received so far. Committee perused the papers and found that import input consists of 17 to 24% in various flavour in the export product. It would be difficult to fix norms on flavour to flavour basis. In the preparation of Seasoning Powder in different flaovurs, maximum 2% wastage would be adequate.
Accordingly inputs are allowed as applied for as under with he condition that 17.45MT of MSG fine Crystals will be accounted in the export product.

Export Item	Qty.	Import Item	Qty.
Seasoning Powder (in Different Flavours	89.000KG	Monosodium Glutanate fine Crystals	17.800KG

RLA to take consequential action as per policy/procedure.

8	**467** **Case No.:5/36/85-ALC3/2007**	M/S. NUTHATCH NUTRICARE TECHNOLOGIES,	M.No. 22/10 dt. 01.10.2009	**Status: Approved.**
	HQ File :01/85/050/00121/AM08/	RLA File :07/24/040/00590/AM08/	Lic.No/Date:0710054620 22.11.2007	

The case was considered by the committee as per agenda. The case was referred to MFPI on 11.08.2008. Comments have not been received so far. Committee perused the papers and found that import input consists of 17 to 24% in various flavour in the export product. It would be difficult to fix norms on flavour to flavour basis. In the preparation of Seasoning Powder in different flaovurs, maximum 2% wastage would be adequate.
Accordingly inputs are allowed as applied for as under with he condition that 17.45MT of MSG fine Crystals will be accounted in the export product.

Export Item	Qty.	Import Item	Qty.
Seasoning Powder (in Different Flavours	80.900KG	Monosodium Glutanate fine Crystals	17.800 KG

RLA to take consequential action as per policy/procedure.

9	**468** **Case No.:1/22/85-ALC3/2009**	M/S. S.M. HERBALS PVT.LTD.	M.No. 22/10 dt. 01.10.2009	**Status: Deferred.**
	HQ File :01/85/050/00123/AM10/	RLA File :05/24/040/00310/AM10/	Lic.No/Date:0510249612 18.09.2009	

The case was considered by the committee as per agenda. It was noted that hard copy of application has not been received from RA. On receipt, application may be sent to AYUSH for comments.

To be re-listed on 29.10.2009.

10	**469** **Case No.:3/22/85-ALC3/2009**	M/S. DHAMPURE SPECIALITY SUGARS LTD.	M.No. 22/10 dt. 01.10.2009	**Status: Approved.**
	HQ File :01/85/050/00125/AM10/	RLA File :05/23/040/00046/AM10/	Lic.No/Date:0510249717 22.09.2009	

The case was considered by the Committee as per agenda. It was noted that applicant has sought only 1% wastage. Taking clue from Directorate of Sugar letter No. 9. 01/2009-ES/119 dated 11.09.2009, Committee approved the case as applied for as under:-

Export Item	Qty.	Import Item	Qty.
Demerara Sugar T.S. -97-98.5% Moisture - 0.20%	350.000MT	RAW SUGAR T.S. -95-97% Moisture-0.6%	353.500MT

RA to take consequential action as per policy.

11	**470** **Case No.:2/22/85-ALC3/2009**	M/S. ELITE TOBACCO COMPANY PVT.LTD.	Meet No/Date:22/85-ALC3/2009 01.10.2009	**Status: Deferred.**
	HQ File :01/85/050/00124/AM10/	RLA File :05/24/040/00214/AM10/	Lic.No/Date:0510249618 22.09.2009	

The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received . The Committee decided to defer the case.

To be re-listed on 29.10.2009.

12	**471** **Case No.:4/22/85-ALC3/2009**	M/S.OSTERN PRIVATE LTD.	M. No. 22/10 dt. 01.10.2009	**Status:** **Deferred.**
	HQ File :01/85/050/00126/AM10/	RLA File :02/24/040/00282/AM09/	Lic.No/Date:0210131948 23.09.2009	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received . The Committee decided to defer the case. To be re-listed on 29.10.2009.			

13	**472** **Case No.:1/16/85-ALC3/2009**	M/S. JAIN IRRIGATION SYSTEMS LTD.	M.No. 22/10 dt. 01.10.2009	**Status:** **Rejected**
	HQ File :01/85/050/00081/AM10/	RLA File :03/94/040/00405/AM10/	Lic.No/Date:0310533738 13.08.2009	
	The case was considered by the committee as per agenda. It was noted that no concentrate strength is mentioned on export side whereas on import side Brix65+-1 mentioned. Without one to one correlation it is not possible to calculate wastage. The Committee was therefore, constrained to reject the case. RA to take consequential action as per policy procedure.			

14	**473** **Case No.:1/17/85-ALC3/2009**	M/S. GELTEC PRIVATE LIMITED	M. No. 22/10 dt. 01.10.2009	**Status:** **Approved.**
	HQ File :01/85/050/00083/AM10/	RLA File :03/94/040/00390/AM10/	Lic.No/Date:0310533946 18.08.2009	
	The case was considered by the committee as per agenda. The Committee noted that import item at Sl. No. 1 Fish Lipid Oil is under Chapter 15 of ITC and item No. 2 Covitol F 1300 is not permitted under para 4.7 of HBP, it being vitamin. Therefore. Item No. 1 & 2 disallowed. As regard item No. 3 applicant has on export side applied Gelatine for Shell with 4% wastage, which the Committee felt is on the higher side. Committee was of the view that 1% wastage would be justified. Therefore 15907.5Kgs of item No. 3 is allowed. On the above basis, norms ratified is as under:-			

Export Item	Qty.	Import Item	Qty.
SOFT GELATINE CAPSULES CONTAINING 1000MG FISH LIPID OIL (NLT 18%EPA, NLT 12%DHA), 3.85MG D-ALPHA TOCOPHEROL	45000 Thousand in Nos.	FISH LIPID OIL (NLT 18% EPA, NLT 12% DHA) The input Fish Lipid Oil is animal fat/oil and used in the manufacture of food supplement.	Not allowed
		COVITOL F 1300 (D-ALPHA TOCOPHEROL CONCENTRATE) The input COVITOL F 1300 (D-ALPHA TOCOPHEROL CONCENTRATE) is a natural vitamin/item of food and is used in the manufacture of food supplement	Not allowed
		GELATINE (FOR SHELL) The input Gelatine is animal glue and used in the manufacture of food supplement.	15907.5Kgs.

RA to take consequential action as per policy/ procedure.

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